



सत्यमेव जयते

**COLLECTION**

**OF**

**MEGHALAYA ACTS**

**AND**

**ORDINANCES**

**FOR THE YEAR 1984**

# LIST OF MEGHALAYA, ACTS AND ORDINANCE, 1984

## ACTS

Serial No.	Short title	Pages.
1	The Meghalaya Sales Tax (Amendment) Act, 1984 (Act 1 of 1984).	1
2	The Meghalaya Purchase Tax (Amendment) Act, 1984 (Act 2 of 1984).	2
3	The Meghalaya Appropriation (No.III) Act, 1984 (Act 3 of 1984).	3-6
4	The Meghalaya Appropriation (No. I) Act, 1984 (Act 4 of 1984).	6-11
5	The Meghalaya Appropriation (Vote-On-Account) Act, 1984 (Act 5 of 1984).	12-22
6	The Meghalaya Appropriation (No. II) Act, 1984 (Act 6 of 1984).	23-32
7	Shillong Commerce College (Taking-Over of Management) Act, 1984 (Act 7 of 1984).	25-34

## ORDINANCES

1	The Shillong Commerce College (Taking-Over of Management) Ordinance, 1984 (Ordinance 1 of 1984).	39-40
2	The Contingency Fund of Meghalaya (Amendment) Ordinance, 1984 (Ordinance 2 of 1984).	41
3	The Meghalaya Electricity Duty (Amendment) Ordinance, 1984 (Ordinance 3 of 1984).	42

**MEGHALAYA ACT 1 OF 1984**  
**THE MEGHALAYA SALES TAX (AMENDMENT) ACT, 1984**  
**(As passed by the Assembly)**

[Received the assent of the Governor on the 2<sup>nd</sup> January, 1984]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 5<sup>th</sup> January, 1984)

**An**

**Act**

**further to amend the Meghalaya Sales Tax Act (Assam Act XVII of 1947 as adapted and modified by Meghalaya) (hereinafter referred to as the principal Act)**

Be it enacted by the Legislature of Meghalaya in the Thirty-Fourth Year of the Republic of India as follows:-

Short title, extent and commencement.

1. (1) This Act may be called the Meghalaya Sales Tax (Amendment) Act, 1984.
- (2) It shall have the like extent as the principal Act.
- (3) It shall be deemed to have come into force on and from the 19<sup>th</sup> day of September, 1983.

Amendment of Schedule II to the principal Act.

2. In Schedule II to the principal Act, item serial No.4 shall be deleted.

Amendment of Schedule III to the principal Act.

3. In Schedule III to the principal Act:-
  - (i) the words "but excluding wheat and wheat products" occurring under column 2 in item I shall be deemed; and
  - (ii) the following shall be inserted as item 12 namely:-

**"Serial No.**

**Description**

12

Flour, including atta, maida, suji and bran."

Repeal of Ordinance No.3 of 1983.

4. The Meghalaya Sales Tax (Amendment) Ordinance, 1983 is hereby repealed.

**MEGHALAYA ACT 2 OF 1984**  
**THE MEGHALAYA PURCHASE TAX (AMENDMENT) ACT, 1984**  
**(As passed by the Assembly)**

[Received the assent of the Governor on the 2<sup>nd</sup> January, 1984]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 5<sup>th</sup> January, 1984)

**An**

**Act**

**further to amend the Meghalaya Purchase Tax Act (Assam Act XIX of 1967 as adapted and modified by Meghalaya) (hereinafter referred to as the principal Act)**

Be it enacted by the Legislature of Meghalaya in the Thirty-Fourth Year of the Republic of India as follows:-

Short title, extent and commencement.

1. (1) This Act may be called the Meghalaya Purchase Tax (Amendment) Act, 1983.
- (2) It shall have the like extent as the principal Act.
- (3) It shall be deemed to have come into force on and from the 27<sup>th</sup> day of August, 1983.

Amendment of the Schedule to the principal Act.

2. In the schedule to the principal act, for the existing item 5, the following shall be substituted, namely:-

“Serial No.	Name of taxable goods	Rate of tax
5	Timber (converted and unconverted) excluding fire-wood.	Twenty-five paise per rupee value at which the taxable goods are purchase.”

Repeal of Ordinance 2 of 1983.

3. The Meghalaya Purchase Tax (Amendment) Ordinance 1983 is hereby repealed.

**MEGHALAYA ACT 3 OF 1984**

**THE MEGHALAYA APPROPRIATION (No.III) ACT, 1984**

**(As passed by the Assembly)**

[Received the assent of the Governor on the 2<sup>nd</sup> January, 1984]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 5<sup>th</sup> January, 1984)

**An**

**Act**

**to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year 1983-84.**

Be it enacted by the Legislature of Meghalaya in the Thirty-Fourth Year of the Republic of India as follows:-

- |   |   |
|---|---|
| Short title.  | 1. This Act may be called the Meghalaya Appropriation (No.III) Act, 1983.   |
| Withdrawal of Rs.1, 38, 57,704 from and out of the consolidated Fund of Meghalaya for the financial year 1983-84. | 2. From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of one crore, thirty-eight lakhs, fifty-seven thousand, seven hundred and four rupees towards defraying the several charges which will come in course of payment during the financial year 1983-84 in respect of the services specified in column (2) of the Schedule. |
| Appropriation.  | 3. The sums authorised to be paid and applied from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.   |

**SCHEDULE**

(See Sections 2 and 3)

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Rs.	Total Rs.	
1	211 - Parliament/State/Union Territory Legislature-	Revenue			
	B - State Legislature ... ..	Revenue	2,00,000	...	2,00,000
6	229 - Land Revenue ... ..				
	288 - Social Security and Welfare-B-II- Relief and Rehabilitation of Displaced Persons.	} Revenue			
	289 - Relief on account of Natural Calamities.		...	50,657	50,657
	295 - Other Social and Community Services.				
	304 - Other General Economic Services-III- Land Ceiling.				
	688 - Loans for Social Security and Welfare- III-Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes	} Capital	27,800	...	27,800
	695 - Loans for other Social and Community Services.				
705 - Loans for Agriculture ... ..					
9	240 - Sales Tax and 245-I-Other Taxes and Duties on Commodities and Services.	Revenue	4,00,000	...	4,00,000
10	241 - Taxes on Vehicles ... ..	} Revenue			
	265 - Other Administrative Services-II- Motor Garages, etc.		10,87,991	...	10,87,991
	338 - Roads and Water Transport Services.				
	538 - Capital Outlay on Road and Water Transport Services, etc.	Capital	75,00,000	...	75,00,000

## SCHEDULE - contd..

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
16	255 - Police, 260-Fire Protection and Control and 283-Housing-C-Government Residential Buildings.	Revenue	...	12,426	12,426
	459 - Capital on Public Works (Police).		Capital	...	...
	483 - Capital Outlay on Housing (Police).				
20	265 - Other Administrative Services-I-Civil Defence and Home Guards.	Revenue	3,45,000	...	3,45,000
24	266 - Pension and other Retirement Benefits.	Revenue	4,00,000	...	4,00,000
28	282 - Public Health, Sanitation and Water Supply-B-Sewerage and Water Supply.	Revenue	...	...	...
	283 - Housing-C-Government Residential Buildings.				
	482 - Capital Outlay on Public Health, Sanitation and Water Supply.	Capital	...	47,036	47,036
	682 - Loans of Public Health, Sanitation and Water Supply.				
32	285 - Information and Publicity	Revenue	3,09,000	...	3,09,000
40	296 - Secretariat Economic Services-II-Planning Boards and attached offices.	Revenue	1,33,327	...	1,33,327
42	299 - Special and Backward Areas-C-North Eastern Areas.	Revenue	...	...	...
	499 - Capital Outlay on Special and Backward Areas-C-North Eastern Areas.		Capital	1,74,000	...
	699 - Loans for Special and Backward Areas-C-North Eastern Areas.				

SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
33	214 - Community Development-283- Housing-C-Government Residential Buildings and 283-Social Security and Welfare.	Revenue	28,79,467	...	28,79,467
			314 - Community Development-II-C-Rural Works Programme.	...	...
	714 - Loans for Community Development.	Capital	...	...	...
61	766 - Loans to Government Services.	Capital	3,00,000	...	3,00,000
<b>Total</b>			<b>1,37,47,585</b>	<b>1,10,119</b>	<b>1,38,57,704</b>

## MEGHALAYA ACT 4 OF 1984

## THE MEGHALAYA APPROPRIATION (No. I) ACT, 1984

(As passed by the Assembly)

[Received the assent of the Governor on the 30<sup>th</sup> March, 1984](Published in the *Gazette of Meghalaya*, Extraordinary, dated 30<sup>th</sup> March, 1984)**An****Act****to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year 1983-84.**

Be it enacted by the Legislature of Meghalaya in the Thirty-Fifth Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Meghalaya Appropriation (No. I) Act, 1984.

Withdrawal of  
Rs.6, 27, 05,390 from

2. From and out of the Consolidated Fund of Meghalaya there may be

and out of the Consolidated Fund of Meghalaya for the financial year 1983-84.

paid and applied sums not exceeding these specified in column (3) of the Schedule amounting in the aggregate to the sum of six crores, twenty-seven lakhs, five thousand, three hundred and ninety rupees towards defraying the several charges which will come in course of payment during the financial year 1983-84 in respect of the services specified in column (2) of the Schedule.

Appropriation.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

## SCHEDULE

(See Sections 2 and 3)

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Rs.	Total Rs.	
2	212 - Governor ... ..	Revenue	...	4,68,538	4,68,538
3	213 - Council of Ministers ...	Revenue	7,73,000	...	7,73,000
6	229 - Land Revenue ...	Revenue	12,80,178	...	12,80,178
	288 - Social Security and Welfare-B—II-Relief and Rehabilitation of Displaced Persons.				
	289 - Relief and Account of Natural Calamities.				
	295 - Other Social and Community Services.				
304 - Other General Economic Services-III-Land Ceilings.	Capital	14,000	...	14,000	
688 - Loans for Social Security and Welfare-III-Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes.					
695 - Loans for Other Social and Community Services.					
705 - Loans for Agriculture.					

SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding				
		Voted by the Assembly Rs.	Charged on the Consolidated Rs.	Total Rs.		
10	241 - Taxes on Vehicle	Revenue	6,98,887	...	6,98,887	
	265 - Other Administrative Services-II- Motor Garages, etc.					
	338 - Roads and water Transport Services.					
	538 - Capital Outlay on Road and Water Transport Services, etc.	Capital	...	...	...	
	251 - Public Services Commission (Charged)	Revenue	...	1,72,000	1,72,000	
13	252 - Secretariat-General Services-I-Civil Departments.	Revenue	78,017	...	78,017	
	276 - Secretariat-Social and Community Services-I-Civil Departments.					
	296 - Secretariat-Economic Services-I-Civil Departments.					
14	253 - District Administration	...	Revenue	19,49,799	...	19,49,799
16	255 - Police and 260-Fire Protection and Control and 283-Housing-C- Government Residential Buildings.	Revenue	73,76,000	...	73,76,000	
	459 - Capital Outlay on Public Works (Police).					
	483 - Capital Outlay on Public Works (Police).	Capital	...	...	...	
18	258 - Stationery and Printing.	Revenue	8,33,773	...	8,33,773	
20	265 - Other Administrative Services-I-Civil Defence and Home Guards.	Revenue	6,25,000	...	6,25,000	

SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding							
		Voted by the Assembly Rs.	Charged on the Consolidated Rs.	Total Rs.					
21	265 - Other Administrative Services-III- Gazetteers and Statistical Memoirs.	Revenue	1,82,42,000	88,096	1,83,30,096				
	268 - Miscellaneous General Services- Pension and Awards in consideration of distinguished Services.								
	277 - Education ... ..								
	278 - Art and Culture ... ..								
	279 - Scientific Services and Research.								
	677 - Loans for Education, Art and Culture.	Capital	...	...	...				
22	265 - Other Administrative Services-IV- Census, Vital Statistics, Guest Houses, etc.	Revenue	15,50,250	...	15,50,250				
	283 - Housing-C-II-Government Residential Buildings (G.A.D.).								
24	266 - Pension and other Retirement benefits.	Revenue	76,164	...	76,164				
27	280 - Medical ... ..	Revenue	99,57,225	...	99,57,225				
	281 - Family Welfare ... ..								
	282 - Public Health, Sanitation and Water Supply-A-Public Health and Sanitation								
	480 - Capital Outlay on Medical.					Capital	...	...	...
	481 - Capital Outlay on Public Health, Sanitation and Water Supply.								
482 - Capital Outlaya on Public Health, Sanitation and Water Supply.									
	284 - Urban Development-A-General-I- Municipal Administration.	Revenue	33,00,000	...	33,00,000				
30	684 - Loans for Urban Development.	Capital	12,00,000	...	12,00,000				

SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
31	284 - Urban Development-a-General-II-Town and Regional Planning.	Revenue	...	...	...
	483 - Capital Outlay on Housing-A-Government Residential Buildings.	Capital	30,00,000	...	30,00,000
	484 - Capital Outlay on Urban Development-A-General.				
37	288 - Social Security and Welfare-E-Other Social Security and Welfare Programmes-IV-Soldiers', Sailors' and Airmen's Board.	Revenue	10,040	...	10,040
	688 - Loans for Social Security and Welfare-II-Planning Boards and attached Offices.				
40	296 - Secretariat-Economic Services-II-Planning Boards and attached Offices.	Revenue	17,673	...	17,673
41	298 - Co-operation ... ..	Revenue	14,90,000	...	14,90,000
	498 - Capital Outlay on Co-operation.	Capital	...	...	...
	505 - Capital Outlay on Agriculture.				
	698 - Loans to Co-operative Societies.				
42	299 - Special and Backward Areas-C-North Eastern Areas.	Revenue	...	...	...
	499 - Capital Outlay on Special and Backward Areas-C-North Eastern Areas.	Capital	4,59,000	...	4,59,000
	699 - Loans for Special and Backward Areas-C-North Eastern Areas.				

SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
45	305 - Agriculture/306-I-Minor Irrigation/295-Other Social and Community Services/283-Housing-C-Government Residential Buildings.	Revenue	15,00,000	...	15,00,000
	515 - Investment in Agricultural Financial Institutions.	} Capital	...	...	...
	705 - Loans for Agriculture.				
52	313 - Forest ... ..	Revenue	26,00,000	...	26,00,000
	513 - Capital Outlay on Forests.	Capital	...	...	...
53	314 - Community Development-283-Housing-C-Government Residential Buildings and 288-Social Security and Welfare.	} Revenue	15,00,000	...	15,00,000
	314 - Community Development-II-C-Rural Works Programmes.				
	714 - Loans for Community Development.	Capital	...	...	...
55	321 - Village and Small Industries-I-Handloom and Sericulture and 283-Housing-C-Government Residential Buildings.	Revenue	2,91,000	...	2,91,000
	698 - Loans to Co-operative Societies.	} Capital	...	...	...
	721 - Loans for Village and Small Industries-I-Handloom and Sericulture.				
59	339 - Tourism ... ..	Revenue	...	...	...
	544 - Capital Outlay on other Transport and Communication Services.	Capital	1,00,000	...	1,00,000
61	766 - Loans to Government Servants.	Capital	30,54,750	...	30,54,750
<b>Total</b>			<b>6,19,76,756</b>	<b>7,28,634</b>	<b>6,27,05,390</b>

**MEGHALAYA ACT 5 OF 1984**

**THE MEGHALAYA APPROPRIATION (VOTE-ON-ACCOUNT) ACT, 1984**

**(As passed by the Assembly)**

[Received the assent of the Governor on the 30<sup>th</sup> March, 1984]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 30<sup>th</sup> March, 1984)

**An**

**Act**

**to provide withdrawal of certain sums from and out of the Consolidated Fund of Meghalaya for the services part of financial year 1984-85.**

Be it enacted by the Legislature of Meghalaya in the Thirty-Fifth Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Meghalaya Appropriation (Vote-On-Account) Act, 1984.  
  
(2) It shall come into force on the first day of April, 1984.

Withdrawal of Rs.47, 15, 96,700 from and out of the Consolidated Fund of Meghalaya for the financial year 1984-85.

2. From and out of the Consolidated Fund of Meghalaya there may be withdrawn sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of forty-seven crores, fifteen lakhs, ninety-six thousand and seven hundred rupees towards defraying the several charges which will come in course of payment during the period of three months beginning on the first day of April 1984 in respect of the services specified in column (2) of the Schedule.

Appropriation.

3. The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year 1984-85.

**SCHEDULE**

(See Sections 2 and 3)

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding								
		Voted by the Assembly	Charged on the Consolidated	Total						
		Rs.	Rs.	Rs.						
1	211 - Parliament/State Union Territory Legislatures-B-State Legislatures.	Revenue	14,46,300	61,200	15,07,500					
2	212 - Governor ... ..	Revenue	2,500	4,55,800	4,58,300					
3	213 - Council of Ministers	Revenue	8,75,000	...	8,75,000					
4	214 - Administration of Justice	Revenue	8,38,200	1,50,500	9,88,700					
5	215 - Election ... ..	Revenue	18,56,500	...	18,56,500					
6	{ 229 - Land Revenue 288 - Social Security and Welfare-B-II-Relief and Rehabilitation of Displaced Persons. 289 - Relief on account of Natural Calamities. 295 - Other Social and Community Services. 304 - Other General Economic Services-III-Land Ceilings. }	Revenue	19,31,000	...	19,31,000					
						{ 688 - Loans for Social Security and Welfare-III-Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes. 695 - Loans of other Social and Community Services. 705 - Loans for Agriculture. }	Capital	5,000	...	5,000

## SCHEDULE - contd..

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
7	230 - Stamps and Registration	Revenue	92,700	...	92,700
8	239 - State Exc ise ... ..	Revenue	8,72,300	...	8,72,300
9	240 - Sales Tax and 245-I-Other Taxes and Duties on Commodities and Services.	Revenue	5,89,300	...	5,89,300
10	{ 241 - Taxes on vehicles. 265 - Other Administrative Services-II- Motor Garages,etc. 338 - Roads and Water Transport Services. 538 - Capital Outlay on Road and Water Transport Services, etc.	Revenue	12,55,000	...	12,55,000
		Revenue	1,06,700	...	1,06,700
11	{ 245 - Other Taxes and Duties on Commodities and Services-II- Inspectorate of Electricity. 331 - Water and Power Development Services-B-Power Development 734 - Loans for Power Projects.	Revenue	1,06,700	...	1,06,700
12	247 - Other Fiscal Services-Promotion of Small Savings.	Revenue	28,800	...	28,800
	248 - Appropriation for Reduction or Avoidance of Debt. ( <i>Charged</i> ).	Revenue	...	...	...
	249 - Interest Payment ( <i>Charged</i> ),	Revenue	...	1,58,76,200	1,58,76,200
	251 - Public Service Commission ( <i>Charged</i> ).	Revenue	...	2,37,700	2,37,700
13	{ 252 - Secretariat-General Services-I-Civil Departments. 276 - Secretariat-Social and Community Services-I-Civil Departments. 296 - Secretariat-Economic Services-I-Civil Departments.	Revenue	60,16,800	...	60,16,800

## SCHEDULE - contd..

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
14	253 - District Administration ...	Revenue	20,36,000	...	20,36,000
15	254 - Treasury and Accounts Administration.	Revenue	11,20,500	...	11,20,500
16	255 - Police ...	Revenue	2,76,74,000	...	2,76,74,000
	260 - Fire Protection and Control.				
	283 - Housing-C-Government Residential Buildings.				
	459 - Capital Outlay on Public Works (Police).	Capital	50,00,000	...	50,00,00
	483 - Capital Outlay on housing (Police).				
17	256 - Jails ...	Revenue	7,11,500	...	7,11,500
18	258 - Stationery and Printing	Revenue	24,47,000	...	24,47,000
19	252 - Secretariat-General Services-II-Public Works Department Secretariat.	Revenue	1,47,46,300	...	1,47,46,300
	259 - Public Works ...				
	277 - Education ...				
	283 - Housing-II-C-Government Residential Buildings. (I/C.P.W.D.).				
	459 - Capital Outlay on Public Works.	Capital	1,09,14,300	...	1,09,14,300
	477 - Capital Outlay on Education, Arts and Culture.				
	480 - Capital Outlay on Medical.				
	481 - Capital Outlay on Family Welfare.				
	482 - Capital Outlay on Public Health, Sanitation and Water Supply-A-Public Health.				
	483 - Capital Outlay on housing-A- Government Residential Buildings (in- charge Public Works Department).				
510 - Capital Outlay on Animal Husbandry.					
511 - Capital Outlay on Dairy Development.					

SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding									
		Voted by the Assembly	Charged on the Consolidated	Total							
		Rs.	Rs.	Rs.							
20	265 - Other Administrative Services-I-Civil Defence and Home Guards.	Revenue	33,23,700	...	33,23,700						
21	265 - Other Administrative Services-III- Gazetteers and Statistical Memoirs. 268 - Miscellaneous General Services- Pensions and Awards in consideration of distinguished Services. 277 - Education ... .. 278 - Art and Culture ... .. 279 - Scientific Services, Art and Culture.	Revenue	4,28,73,700	...	4,28,73,700						
						677 - Loans for Education, Art and Culture.	Capital	5,000	...	5,000	
						22	265 - Other Administrativve Services-IV- Census, Vital Statistics, Guest Houses, etc. 283 - Housing-II-C-Government Residential Buildings (GAD).	Revenue	10,31,500	...	10,31,500
	24	266 - Pension and other Retirement Benefits.	Revenue	19,30,700	...	19,30,700					
25	267 - Aid Materials and Equipments.	Revenue	6,22,500	...	6,22,500						
26	265 - Other Administrative Services-IV- State Lotterries and 268-Miscellaneous General Services. 280 - Medical ... .. 281 - Family Welfare ... .. 282 - Public Health,Sanitation and Water Supply-A Public Health and Sanitation.	Revenue	2,27,35,500	...	2,27,35,500						
						480 - Capital Outlay on Medical (Health). 481 - Capital Outlay on Family Welfare (Health). 482 - Capital Outlay on Public Health, Sanitation and Water Supply (Health).	Capital	19,77,500	...	19,77,500	

## SCHEDULE - contd..

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
28	282 - Public Health, Sanitation and Water Supply-B-Sewerage and Water Supply.	Revenue	66,27,000	...	66,27,000
	283 - Housing-C-Government Residential Buildings.				
	482 - Capital Outlay on Public Health, Sanitation and Water Supply.	Capital	3,26,50,300	...	3,26,50,300
	682 - Loans for Public Health, Sanitation and Water supply.				
29	283 - Housing-I-A-General and B-Housing Schemes.	Revenue	3,69,300	...	3,69,300
	683 - Loans for Housing. ...	Capital	8,75,000	...	8,75,000
30	284 - Urban Development-A-General-I-Municipal Administration.	Revenue	4,82,500	...	4,82,500
	684 - Loans for Urban Development.	Capital	...	...	...
31	284 - Urban Development-A-General-II-Town and Regional Planning.	Revenue	18,83,700	...	18,83,700
	483 - Capital Outlay on Housing-A-Government Residential Buildings (TCP).				
	484 - Capital Outlay on Urban Development-A-General.	Capital	9,39,200	...	9,39,200
32	295 - Information and Publicity	Revenue	9,38,700	...	9,38,700
33	287 - Labour and Employment-I-A-Labour.	Revenue	16,06,100	...	16,06,100
	287 - Labour and Employment-II-A-Labour -Inspectorate of Factories and Steam Boilers.				
	287 - Labour and Employment-III-B-Employment and Training.				

## SCHEDULE - contd..

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
34	288 - Social Security and Welfare-a-I-Civil Supplies.	Revenue	8,34,200	...	8,34,200
	309 - Food				
	488 - Capital Outlay on Social Security and Welfare-E-Other Social Security and Welfare Programmes-I-Civil Supplies Schemes.	Capital	30,000	...	30,000
	509 - Capital Outlay on Food				
35	288 - Social Security and Welfare-B-II-Relief and Rehabilitation of Displaced Persons.	Revenue	1,300	...	1,300
	688 - Loans for Social Security and Welfare-I-Relief Measures and Rehabilitation Schemes.	Capital	...	...	...
36	288 - Social Security and Welfare-C-III-Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes and D-Social Welfare.	Revenue	49,25,700	...	49,25,700
	688 - Loans for Social Security and Welfare-C-III-Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes.	Capital	...	...	...
37	288 - Social Security and Welfare-E-Other Social Security and Welfare Programmes-IV-Soldiers', Sailors' and Airmen's Board.	Revenue	51,000	...	51,000
	688 - Loans for Social and Welfare-II-Loans to Ex-Service Personnel.	Capital	...	...	...
38	288 - Social Security and Welfare-E-Other Social Security and Welfare Programmes-V-Other Programmes.	Revenue	36,300	...	36,300
39	295 - Other Social and Community Services.	Revenue	1,06,300	...	1,06,300
40	296 - Secretariat-Economic Services-II-Planning Boards and attached Offices.	Revenue	15,20,000	...	15,20,000

## SCHEDULE - contd..

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
41	298 - Co-operation ... ..	Revenue	38,12,000	...	38,12,000
	498 - Capital Outlay on Co-operation.	}	Capital	...	16,81,300
	505 - Capital Outlay on Agriculture.				
	998 - Loans to Co-operative Societies.				
42	299 - Special and Backward Areas-C-North Eastern Areas.	Revenue	48,20,200	...	48,20,200
	499 - Capital Outlay on Special and Backward Areas-C-North Eastern Areas.	}	Capital	...	1,28,15,000
	699 - Loans for Special and Backward Areas-C-North Eastern Areas.				
43	304 - Other General Economic Services-I-Economic Advice and Statistics.	Revenue	8,88,800	...	8,88,800
44	304 - Other General Economic Services-II-Regulation of Weights and Measures.	}	Revenue	...	3,96,200
	283 - Housing-C-Government Residential Buildings.				
45	305 - Agriculture/306-I-Minor Irrigation/295-Other Social and Community Services/283-Housing-C-Government Residential Buildings.	Revenue	1,52,09,200	...	1,52,09,200
	515 - Investments in Agricultural Financial Institutions.	}	Capital	...	50,25,000
	705 - Loans for Agriculture.				
46	306 - Minor Irrigation-II-Works under Embankment and Drainage Wing P.W.D. Minor Irrigation Projects.	}	Revenue	...	2,09,300
	333 - Irrigation, Navigation, Drainage and Flood Control Projects.				
	506 - Capital Outlay on Minor Irrigation, Soil Conservation and Area Development.	}	Capital	...	7,50,000
	533 - Capital Outlay on Irrigation, Navigation, Drainage and Flood Control Projects.				

**SCHEDULE - contd..**

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
47	307 - Soil and water Conservation and 283-Housing-C-Government Residential Buildings.	Revenue	88,16,200	...	88,16,200
48	308 - Area Development ...	Revenue	56,99,300	...	56,99,300
		706 - Loans for Minor Irrigation, Soil Conservation and Area Development.	Capital	...	...
49	310 - Animal Husbandry and 283-Housing-C-Government Residential Buildings.	Revenue	64,61,000	...	64,61,000
		710 - Loans for Animal Husbandry.	Capital	...	...
50	311 - Dairy Development and 283-Housing-C-Gvoernment Residential Buildings.	Revenue	17,49,700	...	17,49,700
51	312 - Fisteries and 283-Housing-C-Government Residential Buildings.	Revenue	15,39,000	...	15,39,000
52	313 - Forest ... ..	Revenue	1,27,25,000	...	1,27,25,000
		513 - Capital Outlay on Forests	Capital	1,25,000	...
53	314 - Community Development-283-Housing-C-Government Residential Buildings and 288-Social Security and Welfare.	Revenue	1,53,01,700	...	1,53,01,700
	714 - Loans for Community Development.	Capital	...	...	...

## SCHEDULE - contd..

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
54	320 - Industries ... .. Revenue	12,79,200	...	12,79,200	
	520 - Capital Outlay on Industrial Research and Development.	Capital	...	32,50,000	
	522 - Capital Outlay on Machinery and Engineering Industries.				
	526 - Capital Outlay on Consumer Industries.				
	720 - Loans for Industrial Research and Development.				
55	321 - Village and Small IndustriesI-Handloom and Sericulture and 283-Housing-C-Government Residential Buildings.	Revenue	29,03,700	...	29,03,700
	698 - Loans to Co-operative Societies.	Capital	...	...	...
	721 - Loans for Village and Small Industries-I-Handloom and Sericulture.				
56	321 - Village and Small Industries-II-Small Industries and 283-Housing-C-Government Residential Buildings..	Revenue	45,57,800	...	45,57,800
	521 - Capital Outlay on Village and Small Industries-II-Small Industries.	Capital	2,00,000	...	2,00,000
	721 - Loans for Village and Small Industries-II-Small Industries.				
57	328 - Mines and Minerals-B-Regulation and Development of Mines.	Revenue	10,80,800	...	10,80,800
	528 - Capital Outlay on Mining and Metallurgical Industries.	Capital	1,75,000	...	1,75,000

SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
58	337 - Roads and Bridges ...	Revenue	1,50,76,500	...	1,50,76,500
	537 - Capital Outlay on Roads and Bridges.	Capital	2,63,10,500	...	2,63,10,500
59	339 - Tourism ... ..	Revenue	13,53,500	...	13,53,500
	544 - Capital Outlay on Other Transport and Communication Services.	Capital	...	...	...
60	500 - Investment in General Financial and Trading Institutions.	Capital	...	...	...
	603 - Internal Debt of the State Government (Charged).	Capital	...	6,35,68,400	6,35,68,400
	604 - Loans and Advances from the Central Government (Charged).	Capital	...	2,00,19,300	2,00,19,300
61	766 - Loans to Government Servants	Capital	30,37,500	...	30,37,500
62	767 - Miscellaneous Loans ...	Capital	...	...	...
63	768 - Inter-State Settlement ...	Capital	9,17,500	...	9,17,500
64	769 - Appropriation to Contingency	Capital	...	...	...
<b>Total</b>		...	<b>37,12,27,600</b>	<b>10,03,69,100</b>	<b>47,15,96,700</b>

**MEGHALAYA ACT 6 OF 1984****THE MEGHALAYA APPROPRIATION (No. II) ACT, 1984****(As passed by the Assembly)**[Received the assent of the Governor on the 2<sup>nd</sup> January, 1984](Published in the *Gazette of Meghalaya*, Extraordinary, dated 29<sup>th</sup> June, 1984)**An****Act**

**to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year ending on the thirty first day of March,1985.**

Be it enacted by the Legislature of Meghalaya in the Thirty-Fifth Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Meghalaya Appropriation (No. II) Act, 1984.
- (2) It shall be deemed to have come into force on the first day of April, 1984.

Withdrawal of Rs.1, 88, 63, 86, 300 from and out of the Consolidated Fund of Meghalaya for the financial year 1984-85.

2. From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate [inclusive of the sum specified in column (3) of the Schedule to the Meghalaya Appropriation (Vote-On-Account) Act, 1984]to the sum one hundred eighty-eight crores, sixty-three lakhs, eighty six thousand and three hundred rupees towards defraying the several charges which will come in course of payment during the financial ending thirty-first day of March 1985 in respect of the services specified in column (2) of the Schedule.

Appropriation.

3. The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

## SCHEDULE

(See Sections 2 and 3)

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding								
		Voted by the Assembly	Charged on the Consolidated	Total						
		Rs.	Rs.	Rs.						
1	211 - Parliament/State Union Territory Legislatures-B-State Legislatures.	Revenue	57,85,000	2,45,000	60,30,000					
2	212 - Governor ... ..	Revenue	10,000	18,23,000	18,33,000					
3	213 - Council of Ministers	Revenue	35,00,000	...	35,00,000					
4	214 - Administration of Justice	Revenue	33,53,000	6,02,000	39,55,000					
5	215 - Election ... ..	Revenue	74,26,000	...	74,26,000					
6	{ 229 - Land Revenue ... .. 288 - Social Security and Welfare-B-II-Relief and Rehabilitation of Displaced Persons. 289 - Relief on account of Natural Calamities. 295 - Other Social and Community Services.	Revenue	77,24,000	...	77,24,000					
						{ 304 - Other General Economic Services-III-Land Ceilings. 688 - Loans for Social Security and Welfare-III-Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes. 695 - Loans for Other Social and Community Services. 705 - Loans for Agriculture.	Capital	20,000	...	20,000

## SCHEDULE - contd..

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding							
		Voted by the Assembly	Charged on the Consolidated	Total					
		Rs.	Rs.	Rs.					
7	230 - Stamps and Registration	Revenue	3,71,000	...	3,71,000				
8	239 - State Excise ... ..	Revenue	34,89,000	...	34,89,000				
9	240 - Sales Tax and 245-I-Other Taxes and Duties on Commodities and Services.	Revenue	23,57,000	...	23,57,000				
10	{ 241 - Taxes and Vehicles ... .. 265 - Other Administrative Services-II- Motor Garages, etc. 338 - Roads and Water Transport Services. 538 - Capital Outlay on Road and Water Transport Services,etc.	Revenue	50,20,000	...	50,20,000				
						Capital	1,55,00,000	...	1,55,00,000
		11	{ 245 - Other Taxes and Duties and Commodities and Services-II- Inspectorate of Electricity. 331 - Water and Power Development Services-B-Power Development. 734 - Loans for Power Projects.	Revenue	4,27,000	...	4,27,000		
				Capital	...	...	...		
Revenue	1,15,000			...	1,15,000				
12	247 - Other Fiscal Services-Promotion of Small Savings.	Revenue	1,15,000	...	1,15,000				
	248 - Appropriation for Reduction or Avoidance of Debt ( <i>Charged</i> ).	Revenue	...	...	...				
	249 - Interest Payments ( <i>Charged</i> ).	Revenue	...	6,35,04,500	6,35,04,500				
	251 - Public Service Commission ( <i>Charged</i> ).	Revenue	...	9,51,000	9,51,000				
13	{ 252 - Secretariat-General Services-I-Civil Departments. 276 - Secretariat-Social and Community Services-I- Civil Departments. 296 - Secretariat-Economic Services-I-Civil Departments.	Revenue	2,40,67,000	...	2,40,67,000				
						Revenue	81,44,000	...	81,44,000
						Revenue	44,82,000	...	44,82,000
14	253 - District Administration ... ..	Revenue	81,44,000	...	81,44,000				
15	284 - Treasury and Accounts Administration.	Revenue	44,82,000	...	44,82,000				

## SCHEDULE - contd..

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
16	255 - Police ... ..	} Revenue	11,06,96,000	...	11,06,96,000
	260 - Fire Protection and Control				
	283 - Housing-C-Government Residential Buildings.				
	459 - Capital Outlay on Public Works (Police).				
	483 - Capital Outlay on Housing (Police).				
17	256 - Jails ... ..	Revenue	28,46,000	...	28,46,000
18	258 - Stationery and Printing ...	Revenue	97,88,000	...	97,88,000
19	252 - Secretariat-General Services-II-Public Works Department-Secretariat.	} Revenue	5,89,85,300	...	5,89,85,300
	259 - Public Works ... ..				
	277 - Education ... ..				
	283 - Housing-II-C-Government Residential Building (I/C P.W.D).				
	459 - Capital Outlay on Public Works.				
	477 - Capital Outlay on Education Arts and Culture.				
	480 - Capital Outlay on Medical				
	481 - Capital Outlay on Family Welfare.				
	482 - Capital Outlay on Public Health, Sanitation and Water Supply- A-Public Health.				
	483 - Capital Outlay on Housing-A-Government Residential Buildings (in-charge. Public Works Department).				
510 - Capital Outlay on Animal Husbandry.					
511 - Capital Outlay on Dairy Development.					
20	265 - Other Administration Services-I-Civil Defence and Home Guards.	Revenue	1,32,95,000	...	1,32,95,000

## SCHEDULE - contd..

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
21	265 - Other Administrative Services-III- Gazetters and Statistical Memoirs.	Revenue	17,14,95,000	...	17,14,95,000
	268 - Miscellaneous General Services- Pensions and Awards in consideration of distinguished Services.				
	277 - Education ... ..				
	278 - Art and Culture ... ..				
	279 - Scientific Services and Research.				
	677 - Loans for Education, Art and Culture.	Capital	20,000	...	20,000
22	265 - Other Administrative Services-Iv- Census, Vital Statistics, Guest Houses, etc.	Revenue	41,26,000	...	41,26,000
23	283 - Housing-II-C-Government Resident Buildings (GAD).	Revenue	8,72,000	...	8,72,000
24	266 - Pension and other Retirement Benefits.	Revenue	77,23,000	...	77,23,000
25	267 - Aid materials and Equipments.	Revenue	24,90,000	...	24,90,000
26	265 - Other Administrative Services-VI- State Lotteries.	Revenue	1,05,000	...	1,05,000
	268 - Miscellaneous General Services, etc.				
27	280 - Medical ... ..	Revenue	9,09,42,000	...	9,09,42,000
	281 - Family Welfare ... ..				
	282 - Public Health, Sanitation and Water Supply-A-Public Health Sanitation.				
	480 - Capital Outlay on Medical Health.				
	481 - Capital Outlay on Family Welfare (Health).				
	482 - Capital outlay on Public Health, Sanitation and Water Supply (Health).	Capital	79,10,000	...	79,10,000
28	282 - Public Health, Sanitation and Water Supply-B-Sewerage and Water Supply.	Revenue	2,65,08,000	...	2,65,08,000
	283 - Housing-C-Government Residential Buildings.	Capital	13,06,01,000	...	13,06,01,000
	482 - Capital Outlay on Public Health, Sanitation and Water Supply.				
	682 - Loans for Public Health, Sanitation and Water Supply.				

## SCHEDULE - contd..

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
29	283 - Housing-I-A-General and B-Housing Schemes.	Revenue	14,77,000	...	14,77,000
	683 - Loans for Housing ...	Capital	35,00,000	...	35,00,000
30	284 - Urban Development-A-General-I-Municipal Administration.	Revenue	19,30,000	...	19,30,000
	684 - Loans for Urban Development.	Capital	...	...	...
31	284 - Urban Development-A-General-II-Town and Regional Planning.	Revenue	75,35,000	...	75,35,000
	483 - Capital Outlay on Housing-A-Government Residential Buildings (TCP).	Capital	37,57,000	...	37,57,000
	484 - Capital Outlay on Urban Development-A-General.				
32	285 - Information and Publicity ...	Revenue	37,55,000	...	37,55,000
33	287 - Labour and Employment-I-A-Labour.	Revenue	64,24,000	...	64,24,000
	287 - Labour and Employment-II-A-Labour-Inspectorate of Factorise and Steam Boilers.				
	287 - Labour and Employment-III-B-Employment and Training.				
34	288 - Social Security and Welfare-A-I-Civil Supplies.	Revenue	33,37,000	...	33,37,000
	309 - Food ... ..				
	488 - Capital Outlay on Social Security and Welfare-E-Other Social Security and Welfare Programmes-I-Civil Supplies Schemes.	Capital	1,19,900	...	1,19,900
509 - Capital Outlay on Food.					
35	288 - Social Security and Welfare-B-II-Relief and Rehabilitation of Displaced Persons.	Revenue	5,000	...	5,000
	688 - Loans for Social Security and Welfare-I-Relief Measures and Rehabilitation Schemes.	Capital	...	...	...

SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
36	288 - Social Security and Welfare-C-III- Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes-D-Social Welfare.	Revenue	1,97,03,000	...	1,97,03,000
	688 - Loans for Social Security and Welfare- C-II-Welfare of Scheduled Castes Scheduled Tribes and other Backward Classes.	Classes	...	...	...
37	288 - Social Security and Welfare-E-Other Social Security and Welfare Programmes-IV-Soldiers', Sailors' and Airmen's Board.	Revenue	2,04,000	...	2,04,000
	688 - Loans for Social Security and Welfare- II-Loans to Ex-Service Personnels.				
38	288 - Social Security and Welfare-E-Other Social Security and Welfare Programmes-V-Other Programmes.	Revenue	1,45,000	...	1,45,000
39	295 - Other Social and Community Services.	Revenue	4,25,000	...	4,25,000
40	296 - Secretariat-Economic Services-II- Planning Boards and attached Offices.	Revenue	60,80,000	...	60,80,000
41	298 - Co-operation ... ..	Revenue	1,52,48,000	...	1,52,48,000
	498 - Capital Outlay on Co-operation.	Capital	67,25,000	...	67,25,000
	505 - Capital Outlay on Agriculture.				
	698 - Loans to Co-operative Societies.				
42	299 - Special and Backward Areas-C-North Eastern Areas.	Revenue	1,92,81,000	...	1,92,81,000
	499 - Capital Outlay on Special and Backward Areas-C-North Eastern Areas.	Capital	5,12,60,000	...	5,12,60,000
	699 - Loans for Special and Backward Areas-C-North Eastern Areas.				
43	304 - Other General Economic Services-I- Economic Advice and Statistics.	Revenue	35,55,000	...	35,55,000

## SCHEDULE - contd..

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
44	304 - Other General Economic Services-II-Regulation of Weights and Measures and 283-Housing-C-Government Residential Buildings.	Revenue	15,85,000	...	15,85,000
45	305 - Agriculture/303-I-Minor Irrigation/295-Other Social and Community Services/283-Housing-C-Government Residential Buildings.	Revenue	6,08,37,000	...	6,08,37,000
	515 - Investments in Agricultural Financial Institutions.	Capital	2,01,00,000	...	2,01,00,000
	705 - Loans for Agriculture.				
46	306 - Minor Irrigation-II-Works under Embankment and Drainage Wing.P.W.D. Minor Irrigation Projects.	Revenue	8,37,000	...	8,37,000
	333 - Irrigation, Navigation, Drainage and Flood Control Projects.				
	506 - Capital Outlay on Minor Irrigation, Soil Conservation and Area Development.	Capital	30,00,000	...	30,00,000
	533 - Capital Outlay on Irrigation Navigation, Drainage and Flood Control Project.				
47	307 - Soil and Water Conservation and 283-Housing-C-Government Residential Buildings.	Revenue	3,52,65,000	...	3,52,65,000
48	308 - Area Development	Revenue	2,27,97,000	...	2,27,97,000
	706 - Loans for Minor Irrigation Soil Conservation and Area Development.	Capital	...	...	...
49	310 - Animal Husbandry and 283-Housing-C-Government Residential Buildings.	Revenue	2,58,44,000	...	2,58,44,000
	710 - Loans for Animal Husbandry	Capital	...	...	...
50	311 - Dairy Development and 283-Housing-C-Government Residential Buildings.	Revenue	69,99,000	...	69,99,000
51	312 - Fisheries and 283-Housing-C-Government Residential Buildings.	Revenue	61,56,000	...	61,56,000

## SCHEDULE - contd..

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding				
		Voted by the Assembly	Charged on the Consolidated	Total		
		Rs.	Rs.	Rs.		
52	313 - Forest ... ..	Revenue	5,09,00,000	...	5,09,00,000	
	513 - Capital Outlay on Forest.	Capital	5,00,000	...	5,00,000	
53	314 - Community Development-283- Housing-C-Government Residential Buildings and 288-Social Security and Welfare.	}	Revenue	6,12,07,000	...	6,12,07,000
	314 - Community Development-II-C-Rural Works Programme.					
	714 - Loans for Community Development.					
54	320 - Industries ... ..	Revenue	51,17,000	...	51,17,000	
	520 - Capital Outlay on Industrial Research and Development.	}	Capital	1,30,00,000	...	1,30,00,000
	522 - Capital Outlay on Machinery and Engineering Industries.					
	526 - Capital Outlay on Consumer Industries					
	720 - Loans for Industrial Research and Development.					
321 - Village and Small Industries-I- Handloom and Sericulture and 283- Housing-C-Government Residential Buildings.	Revenue					
55	698 - Loans to Co-operative Societies.	}	Capital	...	...	...
	721 - Loans for Village and Small Industries-I-Handloom and Sericulture.					
56	321 - Village and Small Industries-II-Small Industries and 283-Housing-C- Government Residential Buildings.	Revenue	1,82,31,000	...	1,82,31,000	
	521 - Capital Outlay on Village and Small Industries-II-Small Industries.	}	Capital	8,00,000	...	8,00,000
	721 - Loans for Village and Small Industries-II-Small Industries.					

SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)		(3) Sums not exceeding		
			Voted by the Assembly	Charged on the Consolidated	Total
			Rs.	Rs.	Rs.
57	328 - Mines and Minerals-B-Regulation and Development of Mines.	Revenue	43,23,000	...	43,23,000
	528 - Capital Outlay on Mining and Metallurgical Industries.	Capital	7,00,000	...	7,00,000
58	337 - Roads and Bridges ...	Revenue	6,03,06,0000	...	6,03,06,0000
	537 - Capital Outlay on Roads and Bridges.	Capital	10,52,42,000	...	10,52,42,000
59	339 - Tourism ... ..	Revenue	54,14,000	...	54,14,000
	544 - Capital Outlay on Other Transport and Communication Services.	Capital	...	...	...
60	500 - Investment in General Financial and Institutions.	Capital	...	...	...
	603 - Internal Debt of the State Government (Charged).	Capital	...	25,42,73,400	25,42,73,400
	604 - Loans and Advances from the Central Government (Charged).	Capital	...	8,00,77,300	8,00,77,300
61	766 - Loans to Government Servants.	Capital	1,21,50,000	...	1,21,50,000
62	767 - Miscellaneous Loans ...	Capital	...	...	...
63	768 - Inter-State Settlement ...	Capital	36,69,900	...	36,69,900
64	769 - Appropriation to Contingency Fund.	Capital	...	...	...
<b>Total</b>		...	<b>1,48,49,10,100</b>	<b>40,14,76,200</b>	<b>1,88,63,86,300</b>

**MEGHALAYA ACT 7 OF 1984**

**THE SHILLONG COMMERCE COLLEGE (TAKING-OVER OF MANAGEMENT) ACT,  
1984**

**(As passed by the Assembly)**

[Received the assent of the President on the 17<sup>th</sup> November, 1984]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 28<sup>th</sup> November, 1984)

**An**

**Act**

**to provide for the taking-over of the Management of the Shillong Commerce College within the State of Meghalaya from the present Governing Body and other committees of the College and holders of the offices of the College for a limited period in the public interest and in order to secure the proper management and control of the college.**

Be it enacted by the Legislature of Meghalaya in the Thirty-Fifth Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Shillong Commerce College (Taking-over of Management) Act, 1984.
- (2) It shall be deemed to have come into force on and from the 14<sup>th</sup> day of May, 1984.

Definitions.

2. In this Act, unless the context otherwise requires:-
  - (a) “appointed day” means the 14<sup>th</sup> day of May , 1984 at 16-00 hours;
  - (b) “College” means the Shillong Commerce College;
  - (c) “Director” means Director of Public Instruction , Meghalaya;
  - (d) “government” or “State Government” means Government of Meghalaya;
  - (e) “Governing body” means the Government Body of the College constituted by the State Government before the commencement of this Act and functioning as such;
  - (f) “prescribed” means prescribed by rules made under this Act.

Transfer of the management and control of the Commerce College and vesting thereof in the State Government.

3. (1) On and from the appointed day and for a period of five years thereafter, the management of and the control over the Commerce College and all the affairs of the said College within the State of Meghalaya shall be deemed to have been transferred to have been vested in the State Government.

(2) On the transfer and vesting of the management and control over the College to the State Government under sub-section (1),-

(a) the Governing Body and any other committee of the College the President, Secretary, Principal, Lecturers, if any, of the College and all other persons in-charge of or holding any other offices in the management of and control over the affairs of the College in any other capacity shall cease to exercise any power or function regarding management and control of the College within the State of Meghalaya and every such Committee or Body shall be deemed to have been superseded and dissolved and every person hereinbefore mentioned shall be deemed to have vacated their respective Offices.

(b) all properties, movable and immovable and all right powers, privileges of the College within the State of Meghalaya which immediately before the commencement of this Act, belong to the College or any other committee or persons holding any other office, shall, for the purposes of such management and control, vest in the State Government and the State Government may utilise the properties for such educational purposes, including, including running a Science College, as it deems necessarily.

Management of and control over the College and its affairs.

4. (1) The State Government may for the purposes of management of and control over the College and all its affairs the management and control of which have been vested in the State Government under Section 3, from time to time by orders in the official Gazette appoint such officer or officers of the State Government and/or committee or committees constituted of such officers of the Government and/ or other persons as members thereof to exercise such powers, duties and functions and for such period as may be specified in the orders;

Provided that the State Government may change the composition of any committee at any time before the expiry of the term of the office of members.

(2) A person nominated as member to any committee under sub-section (1) shall hold office at the pleasure of the Government and such person may resign from membership of the committee by giving notice in writing to the State Government and shall, on such resignation being accepted by the State Government, cease as member of the committee.

Preparation and submission of statements and penalty for non compliance.

5. (1) Notwithstanding anything in the preceding section, the President, Secretary, Treasurer, if any of the College, functioning as such immediately before the commencement of this Act shall prepare a statement in relation to all matters of the College which they were required to deal with immediately before the commencement of this Act and submit the same within a period of fifteen days from the date of commencement of this Act or within such further time as may be granted by the State Government appointed by the State Government in this behalf.

(2) If any person, without any reasonable excuse knowingly and wilfully makes default in complying with the requirements of the preceding sub-section, he shall be punishable with imprisonment which may extend to three months or with fine which may extend to five hundred rupees or with both.

Delivery of properties, Books of Accounts, Registers, etc., and penalty for non-compliance.

6. (1) Notwithstanding anything in Section 4 of this Act, the President, Secretary, Treasurer, if any, of the College, functioning as such immediately before the commencement of this Act and any other person in custody of accounts, registers, records, other documents or properties of and relating to the College shall handover such custody to the officers of the Government appointed under sub-section (1) of Section.

4. Within a period of one week from the date of their appointment or within such further time as may be granted by the Government in this behalf.

(2) If any person, without any reasonable excuse knowingly and wilfully makes default in complying with the requirements of the preceding sub-section he shall be punishable with imprisonment which may extend to six months or with fine which may extend to two thousand rupees or with both;

Creation of College Fund.

7. The State Government may create and maintain in the manner prescribed as fund to be called the "Commerce College Fund" into which shall be paid all receipts and income of the College and out of which shall be met all expenses and disbursement of the College.

Relinquishment of management of the College or acquisition of the College.

8. Upon the expiration of the period of five years from the appointed day the management and control of the College within the State of Meghalaya shall revert back to an adhoc committee Body constituted for the purpose;

Provided that the State Government may, at any time before the expiration of the said period of five years, transfer back the management and control of the College to an adhoc committee constituted for the purpose;

Provided further that the State Government may, in the public interest, at any time before the expiry of the said period of five years acquire the property (movable and immovable) of the College for any public purpose connected with education, by publishing a notification to this to this effect in the Official Gazette. The acquired property shall vest absolutely in the Government free from all encumbrances. The amount payable as compensation, if any, shall be fixed by the Government, which shall be final and binding.

Protection of action taken under the Act.

9. (1) No suit, prosecution or other legal Proceeding shall lie against any officer of the Government or member of any committee in respect of anything which is in good faith done or intended to be done in pursuance of this Act.

(2) No suit, or other legal proceeding shall lie against the State Government, any committee or any member thereof or any officer of the Government for any damage caused or likely to be caused by anything which is in good faith done or intended to be done in pursuance of this Act.

Power to make rules.

10. The State Government may, by notification, make rules to carry out the objectives of this Act in any matter as may be prescribed.

Over-riding effect of the Act.

11. (1) The provisions of this Act and the rules framed there under shall have effect notwithstanding anything in the Societies Registration Act, 1860 or in the Memorandum of Association or the Rules and Regulation of the College.

(2) During the period this Act is in force, no member of the College shall exercise any right under section 13 of the Societies Registration Act, 1860.

Repeal of Ordinance 1 of 1984.

12. The Shillong Commerce College (Taking-over of Management) Ordinance, 1984 is hereby repealed.

**MEGHALAYA ORDINANCE NO. 1 OF 1984**  
**THE MEGHALAYA COMMERCE COLLEGE (TAKING-OVER OF MANAGEMENT)**  
**ORDINANCE, 1983.**

**An**  
***Ordinance***

**to provide for the taking-over of the management of the Shillong Commerce College within the State of Meghalaya from the present Governing Body and other committees of the College and holders of the offices of the College for a limited period in the public interest and in order to secure the proper management and control of the college.**

Whereas, the Legislature of the State of Meghalaya is not in session and the Governor of Meghalaya is satisfied that circumstances exist which render it necessary for him to take immediate action;

And, whereas, instructions from the President to promulgate the Ordinance have been obtained.

Now therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India the Governor of Meghalaya is pleased to promulgate in the Thirty-fourth year of the Republic of India the following Ordinance:-

**1. Short title, extent and commencement-** (1) This Ordinance may be called the Shillong Commerce College (Taking-over of Management) Ordinance, 1984.

(2) It shall come into force at once.

**2. Definition.** - In this Ordinance, unless the context otherwise require:-

- (a) "appointed day" means the date appointed under sub-section (1) of Section 3 of this Ordinance;
- (b) "College" means the Shillong Commerce College;
- (c) "Director" means Director of Public Instruction, Meghalaya;
- (d) "Government" or "State Government" means Government of Meghalaya;
- (e) "Governing Body" means the Governing body of the College constituted by the State Government before the commencement of this Ordinance and functioning as such.
- (f) "prescribed" means prescribed by rules made under this Ordinance.

**3. Transfer of the management and control of the Commerce College and vesting thereof in the State Government.** – On and from such date as the State Government may, by notification published in the Office Gazette, appoint in this behalf and for a period of five years thereafter, the management of, and the control over the Commerce College and all the affairs of said College within the State of Meghalaya shall be deemed to have been transferred to and to have been vested in the State Government.

(2) On the transfer and vesting of the management and control over the College to the State Government under sub-section (1),-

- (a) the Governing Body and any other committee of the College the President, Secretary, Principal, Lecturers, if any, of the College and all other persons in-charge of or holding any other offices in the management of and control over the affairs of the College in any other capacity shall cease to exercise any power or function regarding management and control of the College within the State of Meghalaya and every such Committee or Body shall be deemed to have been superseded and dissolved and every persons hereinbefore mentioned shall be deemed to have vacated their respective offices,
- (b) all properties, movable, immovable, and all rights, powers, privileges of the College within the State of Meghalaya which immediately before the commencement of this Ordinance belong to the College or any other committee or persons holding any other office, shall, for the purposes of such management and control, vest in the State Government and the State Government may utilize the properties for such educational purposes, including running a Science College as it deems necessary.

**4. Management of and control over the College and its affairs.-** (1) The State Government may for the purposes of management of and control over the College and all its affairs the management and control of which have been vested in the State Government under Section 3, from time to time, by orders in the official Gazette appoint such officer or officers of the State Government and/or committee or committees consisting of such officers of the Government and/or other persons as members thereof to exercise such powers, duties and functions and for such period as may be specified in the orders;

Provided that the State Government may change the composition of any committee at any time before expiry of the term of the office of members.

(2) A persons nominated as member to any committee under Sub-Section (1) shall hold office at the pleasure of the Government and such person may resign from membership of the committee by giving notice in writing to the State Government and shall, on such resignation being accepted by the State Government, cease as member of the committee.

**5. Preparation and submission of statements and penalty for non-compliance-**

(1) Notwithstanding anything in the preceding section, the President, Secretary, Treasurer, of any of the College, functioning as such immediately before the commencement of this Ordinance shall prepare a statement in relation to all matters of the College which they were required to deal with immediately before the commencement of this Ordinance and submit the same within a period of fifteen days from the date of commencement of this Ordinance or within a period of fifteen days from the date of commencement of this Ordinance or within such further time as may be granted by the State Government, from time to time, to any officer of the State Government appointed by the State Government in this behalf.

(2) If any person, without any reasonable excuse knowingly and willfully makes default in complying with the requirements of the preceding sub-section, he shall be punishable with imprisonment which may extend to three months or with fine which may extend to five hundred rupees or with both.

**6. Delivery of Properties Book of Accounts, Registers, etc., and penalty for non-compliance.-**

(1) Notwithstanding anything in Section 4 of this Ordinance, the President, Secretary, Treasurer, if any, of the College, functioning as such immediately before the commencement of this Ordinance, and any other person in custody of accounts registers, records, other documents or properties of an relating to the College shall hand-over such custody to the officers of the Government appointed under sub-section (1) of Section 4, within a period of one week from the date of their appointment or with such further time as may be granted by the Government in this behalf.

(2) If any person, without any reasonable excuse, knowingly and willfully makes default in complying with the requirements of the preceding sub-section he shall be punishable with imprisonment which may extend to six months or with fine which may extend to two thousand rupees or with both.

**7. Creation of College Fund.-** The State Government may create and maintain in the manner prescribed a fund to be called the “Commerce College Fund” into which shall be paid all receipts and income of the College and out of which shall be met all expense and disbursement of the College.

**8. Relinquishment of Management of the College or acquisition of the College:-** Upon the expiration of the period of five years from the appointed day, the management and control of the College within the State of Meghalaya shall revert back to an **adhoc** committee Body constituted for the purpose;

Provided that the State Government may, at any time before the expiration of the said period of five years; transfer backs the management and control of the College on an **adhoc** committee constituted for the purpose.

Provided further that the State Government may, in the public interest, at any time before the expiry of the said period of five years acquire the property (movable and immovable) of the College for any public purpose connected with education, by publishing a notification to this effect in the Official Gazette. The acquired property shall vest absolutely in the Government free from al encumbrances. The amount payable as compensation, if any, shall be fixed by the Government which shall be final and binding.

**9. Protection of action taken under the Ordinance.-** (1) No suit, prosecution or other legal proceeding shall lie against any officer of the Government or member of any committee in respect of anything which is in good faith done or intended to be done in pursuance of this Ordinance.

(2) No suit, or other legal proceeding shall lie against the State Government, any committee or any member thereof or any officer of the Government for any damage caused or likely to be caused by anything which is in good faith done or intended to be done in pursuance of this Ordinance.

**10. Power to make rules.-** (1) The State Government may, by notification, make rules to carry out the objectives of this Ordinance in any matter as may be prescribed.

**11. Over-riding effect of the Ordinance:-** (1) The provisions of this Ordinance and the rules framed thereunder shall have effect notwithstanding anything in the Societies Registration act, 1860, or in the Memorandum of Association or the Rules and Regulation of the College.

(2) During the period this Ordinance is in force, no member of the College shall exercise any right under section 13 of the Society Registration Act, 1860.

**MEGHALAYA ORDINANCE NO. 2 OF 1984**

**THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT)  
ORDINANCE, 1983.**

**An**

***Ordinance***

**to amend temporarily the Contingency Fund of Meghalaya Act,1972**

WHEREAS, the Legislature of the State of Meghalaya is not in session and the Governor of Meghalaya is satisfied that circumstances exist which render it necessary for him to take immediate action;

AND, WHEREAS, instructions from the President to promulgate the Ordinance have been obtained.

Now therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India the Governor of Meghalaya is pleased to promulgate in the Thirty-fourth year of the Republic of India the following Ordinance:-

**1. Short title, extent and commencement-** (1) This Ordinance may be called the Contingency Fund of Meghalaya (Amendment) Ordinance, 1984.

(2) It shall come into force at once.

**2. Amendment of Section 2 of Meghalaya Act 5 of 1972.-** To Section 2 of the Contingency Fund of Meghalaya Act, 1972, the following Proviso shall be added, namely:-

‘Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) Ordinance, 1984 (Ordinance 2 of 1984) and ending on the 31<sup>st</sup> day of March, 1985, this Section shall have effect subject to the modification that for the words “One crore and fifty lakhs”, the words “Two crores and fifty lakhs” shall be substituted.

Raj Bhavan  
Shillong.

BHISHMA NARAIN SINGH,  
GOVERNOR OF MEGHALAYA.

The 28<sup>th</sup> November, 1984.

**MEGHALAYA ORDINANCE NO. 3 OF 1984**

**THE MEGHALAYA ELECTRICITY DUTY (AMENDMENT)  
ORDINANCE, 1984**

**An**

*Ordinance*

**further to amend the Meghalaya Electricity Duty Act (Assam Act No. XXX of 1964 as adapted and modified by 7 Meghalaya) (hereinafter referred to as the principal Act)**

Whereas, the Legislature of the State of Meghalaya is not in session;

And, Whereas, the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India the Governor of Meghalaya is pleased to promulgate in the Thirty-fourth year of the Republic of India the following Ordinance namely:-

**1. Short title, extent and commencement-** (1) This Ordinance may be called the Meghalaya Electricity Duty (Amendment) Ordinance, 1984.

(2) It shall have the like extent as the principal Act.

(3) It shall be deemed to have come into force on and from 1<sup>st</sup> day of October, 1984.

**2. Amendment of Section 3 of the Principal Act.-** in the principal Act, in Section 3, for the existing sub-section (1) the following shall be substituted, namely:-

“(1) There shall be levied and paid to the State Government a duty, to be called the ‘electricity duty’ at the rate of six paise per unit of energy,-

- (a) supplied by the Board to a consumer within the State or to a consumer or any person or authority outside the State; or
- (b) supplied to a consumer by a licensee generating energy or procuring energy in bulk from the Board; or
- (c) generated by a person or a company or a firm or any organization for own use or consumption.”

Raj Bhavan  
Shillong.

BHISHMA NARAIN SINGH,  
GOVERNOR OF MEGHALAYA.

The 5<sup>th</sup> December, 1984.